

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-594/252/ND/2017

In the matter of

Mr. Naresh Nagpal

....PETITIONER

Vs.

Boulevard Projects (P) Ltd

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 20.3.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
(V.K. Subburaj)  
Hon'ble Member (Tech.)

For the Petitioner /applicant : Mr. Naresh Nagpal, Advocate  
Ms. Aditi Mohan, Advocate

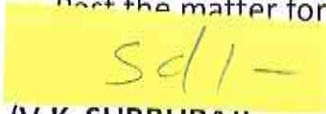
For the Respondent/Corporate Debtor : Ms. Mahjabeen Tanweer, Advocate  
Mr. Kanishka Prasad, Advocate

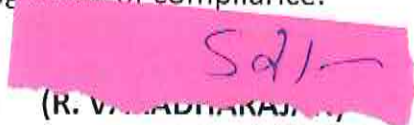
For the Intervener :

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that reply of the Corporate Debtor has been received and some time may be granted to file rejoinder to the said reply. In view of the said representation made by the Counsel for the petitioner, 7 days time is granted to file Rejoinder with an advance copy of the same to be made available to Ld. Counsel for the Corporate Debtor.

Post the matter for enquiry on 16.4.2018 for filing proof of compliance.

  
(V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

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